## REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore— 560 038. Dated: [[~]]~&7

APPLICATION NO	862 /97	(F)
be O No	•	

APPLICANT

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## RES PONDENTS

Shri Mahaboob Ali Khan

To

The Commandant, 515 Army Base Workshop Bangalore & 3 Ors

- 1. Shri Mahaboob Ali Khan
  No. 1907, Master Craftsman
  Methods Engineering Department
  515, Army Base Workshop
  Ulsoor
  Bangalore 560 008
- 2. Shri Vasanth Kumar Advocate 9/1, R.V. Shetty Layout Seshadripuram Bangalore - 560 020
- 3. The Commandant
  Electrical, Mechanical Engineering
  515, Army Base Workshop
  Ulsoor
  Bangalore 560 008
- 4. The Presiding Officer
  Board Officers for Selection of
  Electrical Supervisors
  C/o The Commandant
  Electrical, Mechanical Engineering
  515, Army Base Workshop
  Ulsoor
  Bangalore 560 008

- 5. Shri Mohamed Fazluddin Foreman, Methods Engg. Dept. 515, Army Base Workshop Ulsoor Bangalore - 560 008
- 6. The Secretary
  Ministry of Finance
  New Delhi
- 7. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SXXX/

THE PROPERTY PASSED by this Tribunal in the above said application

2-11-87

RECEIVED 7 capies 12/11/87.

Diary No 14 715R 07

I & wed Date: 2 11.57 .... Ay

(JUDICIAL)

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Encl: as above.

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORS

DATED THIS THE 2nd DAY OF NOVEMBER, 1987

Present : Hon'ble Justice Sri F.S. Puttaswamy

Vice-Chairman

Hon'ble Sri P.Srinivasan

Member (A)

## APPLICATION No. 862/87(F)

Mahabood Ali Khan, Nc.1907, Master Craftsman, Methods Engineering Dapartment, 515, Army Base Workshop, Ulscor, Bancalore - 560 008.

AppL ICANT

( Sri Vasanth Kumar

Advocate )

VS.

- The Commandant, Electrical, Mechanical Engineering, 515, Army Base Workshop, Ulsocr, Eangalore - 560 006.
- The Board of Officers for Selection of Electrical Supervisors (Ref: DC.I No.15/Est., dt.4.1.1979), By its Presiding Officer, C/o the Commandant, Electrical Mechanical Engineering, 515, Army Base Workshop, Ulsoor, Bangalore - 560 008.
- Mahamed Fazluddin, Foreman, Methods Engg. Department, 515, Army Base Workshop, 515, Army Base Workshop, Ulsoor, Bangalore - 560 008.
- The Union of India, by its Secretary, ministry of Finance, New Delhi.

Respondents

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( \$ri M.S.Padmarajaiah

Advocate )

This application has come up before the Tribunal

oday. Hon'ble Sri.P.Srinivasan, Member (A) made the

following :

### DRDER

In this application filed on 13.10.1987 which

has come before us for admission today, the applicant, who



Engineering Department, 515, Army Base Workshop, Bangalore, prays that the Select List dated 1.3.1979 in which he was shown as selected for appointment as Senior Chargeman Part I cadre and not to the post of Foreman Part II cadre to which, according to him, he was entitled, be quashed. As a corellary to this, he has also challenged the selection of Respondent 3 to the post of Foreman Part II. His contention is that he should have been appointed as Foreman Part II.

The same grievance as is urged before us in this 2. application was agitated by the applicant in writ petition No.2705 of 1982 which, on transfer to this Tribunal, was registered as application No.243/85 and disposed of by us on 5.9.1985. It may be mentioned here that Sri Mohamed Fazluddin, who is impleaded here as R-3 was not a party to that application. In that application i.e. application No.243/85, the contention of the applicant was that in the selection held for the post of Foreman Part II cadre, he had been adjudged the best candidate, but yet Sri Fazluddin, who had not applied for that post had been appointed to that post, while he himself was offered appointment as Chargeman Part I cadre which carried a lower scale of pay. When the matter was pending in the High Court, the learned counsel for the applicant made a statement that if the court looked into the Select List for the post of Foreman Part II cadre and found that the applicant had not been Selected to that post, the applicant would withdraw the writ petition. When the matter was heard by us, the records of the selection were produced by the respondents in that application and we



found as a fact that the applicant had not been put on the Select List for appointment as Foreman Part II cadre. That being the case, the application was dismissed. The applicant sought a review of that order which we ourselves heard and dismissed by a datailed order passed on 25.3.37. Here also we mentioned that in the original records shown to us, the applicant was not placed in the list of selectees for the post of Foreman Port II cadre and therefore was not entitled for appointment to that post.

- There is an office objection to the effect that the present application is barred by res judicate and further that it relates to a cause of action which arose well before 1.11.1982 which cannot be acitated before this Tribunal.
- Sri Vasanth Kumar, learned counsel for the applicant, submitted that the present application was not barred by res judicata. In the original application, what the applicant had contended was that the appointment order by which the applicant was appointed as Senior Chargeman Part I and R-3 was appointed as Foreman Part II cadre was not in consonance with the Select List/ his name was on top of the list of candidates approved for appointment as Foreman Fart II codrs. That is why before the High Court, the learned counsel had submitted that if the applicant's name was not to be found in the Select List in Foreman Part II cadre, the petition would be withdrawn. In the present application, the issue is different. Having come to know when the matter was heard by this Tribunal that the applicant's name did not figure in the approved list for appointment as Foreman Part II, the applicant is now challenging the Select List itself on the

ground that it is not in consonace with his performance in the

selection, the record of his performance being attached as

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Annexure L to the present application. Therefore, the issue raised here is different from the issue raised in the earlier application. The principle of respludicate has no application.

- Sri M.S.Padmarajaiah, learned councel for the respondents, countering the contention of Sri Vasanth Fumar, submits that the issue raised in the original application 243/85 as well as the one in the present application are the same, namely, the non-appointment of the applicant to the post of Foreman Part II cadre. What Sri Vasanth Fumar is trying to distinguish as two separate issues merely represent two separate arguments to show that the applicant should have been appointed as Foreman Part II. Thus the issue raised in the present application is clearly parred by the principle of res judicate with reference to section 11 of the Civil Procedure Code and more particularly explanation(4) thereto.
- 6. Having considered the rival contentions, vary carefully, we are of the view that the present application is clearly barred by res judicata. The principle or res judicata is applicable to all judicial proceedings including those before this Tribunal. According to that principle, the object of which is to avoid repetitive litigation on the same subject between the same parties and to bring about a finality to such litigation, "no court shall try any suit or issue in which the matter directly and substantially in issue in a former suit between the same parties..." (emphasis supplied). What was the matter directly and substantially in issue in application No.243/86? It was that the applicant had not been offered appointment as Foreman Part II cadre.



: Challenging his non-appointment to that post, the applicant had contended that the appointment order rinally issued to thim was not in consonance with the Select List. The alleged discrepancy between the Select List and the final appointment order was not the direct and substantial issue but only an argument to support the applicants had applicants claim for appointment as Foreman Part II. At that stage itself, a further argument could have been addressed that if the applicant's name did not figure in the Select List for the post of Foreman Part II cadre, the selection itself was wrong. Under the law of pleadings, an applicant who pleads that a right due to him has been denied, has to put forward all relevant contentions at the time. Explanation 4 to Section 11 of the Civil Procedure Code also makes this very clear, that any matter which might and ought to have been made in defence or attack in a civil suit shall be deemed to have been a matter directly and substantially in issue in that suit. The argument now wought to be advanced in this application should properly have been raised at the time of the criginal application and it has therafore to be deemed to have been directly and substantially in issue at that time itself. That being so, this application deserves to be dismissed on the ground of res judicate itself.

7. On the ground that his application is incompetent as relating to a cause of action which aross before 1.11.82, Sri Vasanth Kumar urges that the cause of action here should be deemed to have arisen in 1935 when the applicant knew for the first time that the Select List was not in accordance with the record of performance of the candidates. That being so, this application can be entertained by this Tribunal

8. On the other hand Sri Padmarajaiah contends that the cause of action for this application arose

when the applicant was not offered appointment

of Foreman Part II cadre in 1979. What is presented to us

now as a fresh issue is only an argument to show that that

action was wrong. Thus the cause of action having arisen

in 1979, this Tribunal has no jurisdiction.

9. Having heard both sides, we are clearly of the view that this application has to be dismissed also on the ground that it is incompetent. In 1935 1 ATC 514(Bom) the Bombay Bench of this Tribunal of which one of us (Hon'ble Sri F.Srinivasan) was a party, in ATI 1936 CAT 205, the Principal Banch of this Tribunal, and in 1987 4 ATC 328 and 1937 4 ATC 329, both of us sitting in the Bangalore Bench of this Tribunal, have held that no application can be made to this Tribunal in respect of a cause of action arising before 1.11.1982 and if such an application is filed, this Tribunal has no power to condons the delay under section 21 of the Administrative Tribunals Act, 1935. We, therefore, have to dismiss this petition also on the bround that it is incompetent.

refer to a submission of Sri Vasanth Kumar when concluding his arguments. Since the applicant was agitating that he should have been offered appointment as Foreman Part II cadre he did not accept the post of Senior Chargeman Part I offered to him in 1979. The post of Senior Chargeman Part I had not yet been filled up so far. If this Tribunal cannot consider the claim of the applicant for appointment to the post of Foreman Part II cadre, Sri Vasanth Kumar submitted, the respondents themselves could at least revive their offer to appoint the applicant as Senior Chargeman Part I cadre to



which he was selected in 1979, since the applicant continues in his old post till now. Since the post of Senior Chargeman Part I cadre to which he was selected continues to remain vacant there should be no difficulty in offering that post to the applicant now. We leave it to the respondents to deal with this request as best as they can.

In the result, the application is rejected at 11. the admission stage itself on the two grounds mentioned above namely that it is barred by res judicate and is incompetent.



. Parties to bear their own costs.

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All communications should be addressed to the Registrar, Supreme Court, by designation, NOT by name.

Telegraphic address :"SUPREMECO"

( J. 84)

SUPREME COURT

No.448/88/Sec.IV.A

FROM: The Additional Registrar, Supreme Court of India.

Shir.K

To

The Registrar, The Central Administrative Tribunal Bangalore Bench, <u>Bangalore</u>.

Dated New Delhi, the 8th April, 1988

Mohaboob Ali Khan

...Petitioner

Versus.

The Union of India & Ors.

... Respondents.

Sir,

I am to inform you that the petition above-mentioned for Special Leave to Appeal to this Court was filed on behalf of the Petitioner above-named from the Judgment and Order of the Central Administrative Tribunal Bangalore Bench, Bangalore were listed before the Court on 21.3.1988 when it was pleased to pass the following Order:-

"Delay condoned. Learned counsel for the Petitioner says relying upon the two sheets which are produced at page 53 and 54 (" the record, that the petitioner had been selected for the post of Foreman Grade II cadre and that he came across this document after the Tribunal disposed of his case. It is open to the petitioner to bring this fact before the Tribunal by way of a fresh Rewew Petition. We do not find any ground to entertain this Petition under Article 136 of the Constitution. Special Leave Petitions are dismissed."

Yours faithfully,

FOR ADDISIONAL REGISTRAR.

10/Supreme Court/82

Commercial Complex(BDA) Indiranagar Dangalore - 560 838

Dated : 5 APR 1989

REV	/IEW	APPLICATION	NO	<b>(</b> R)			49	 	/88
in	Applic	cation Nos.	•	243/	/86(T)	&	862/87(F)		,
		m*1.9 MO (2)			***************************************			 /	,

## Applicant (s)

Respondent (s)

Shri Mahaboob Ali Khan V/s

The Commandant, 515 Army Base Workshop, Bangalore & 3 Ors

- 1. Shri Mahaboob Ali Khan
  No. 1907, Master Craftsman
  Methods Engineering Department
  515 Army Base Workshop
  Ulsoor
  Bangalore 560 008
- 2. Shri K.J. Shetty Advocate 115, Sampige Road Malleswaram Bangalore - 560 003
- 3. The Commandant
  Electrical & Mechanical Engineering
  515 Army Base Workshop
  Ulsoor
  Bangalore 560 008
- 4. The Presiding Officer
  Board of Officers for Selection
  of Technical Supervisors
  C/o The Commandant
  Electrical & Mechanical Engineering
  515 Army Base Workshop
  Ulsoor
  Bangalore 560 008

- 5. Shri Mohammed Fazluddin
  Foreman
  Methods Engineering Department
  515 Army Base Workshop
  Ulsoor
  Bangalore 560 008
- 6. The Secretary
  Ministry of Defence
  South Block
  New Delhi 110 011
- 7. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

BEPUTY REGISTRAR
(JUDICIAL)

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH:BANGALORE

#### DATED THIS THE 31ST DAY OF MARCH, 1989

#### Present:

Hon'ble Shri Justice K.S.Puttaswamy .. Vice Chairman Hon'ble Shri P. Srinivasan .. Member (A)

## REVIEW APPLICATION NO. 49/1988

Mahaboob Ali Khan, No.1907, Master Craftsman, Methods Enginearing Dept. 515, Army Base Workshop Ulsoor, BANGALORE.8

.. Applicant

(Shri K.J. Shetty, Advocate)

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- The Commandant,
   Electrical Mechanical Engg.,
   Army Base Workshop,
   Ulsoor, Bangalore—8.
- 2. The Board of Officers for Selection of Technical Supervisors, (Ref: Do.1,No:15/Est. Dt: 4.1.1979) By its Presiding Officer C/O The Commandant, Electrical Mechanical Engg., 515, Army Base Workshop, Ulsoor, Bangalore-6.
- Mohamed Fazluddin, Foreman, Methods Engineering Department,515, Army Base Workshop, Ulsoor, Bangalore—8.
- 4. The Union of India by its Secretary, Ministry of Defence, NEW DELHI.

.. Respondents

(Shri M.S.Padmarajaiah, Advocate)

This application having come up for hearing today, Shri P. Srinivasan, Hon'ble Member (A) made the following:

### ORDER

The subject matter of this review application is coming up before us for the fourth time after a brief passage through the Supreme Court. What the applicant



wants is that we should review our orders dated 5-9-1986 and 2-11-1987 disposing of application No. 243/86 (originally filed as writ petition No. 2705 of 1980 before the High Court of Karnataka) and application No. 862/87 filed by the applicant before this Tribunal. In writ petition No. 2705 of 1980 filed before the High Court of Karnatake, the applicant, who was working at the time as a Toolmaker in the Methods Engineering Department 515 Army Bess Workshop, Bangalore, complained that in a selection, the result of which was announced sometime in 1979, his name had been shown against the post of Senior Chargeman Part I Cadre (SC I) while it should, on the basis of his performance in the test held for the purpose, have been shown against the post of Eoreman Parte II Cadre (FM II) which carried a higher scale of pay. He averred in that writ petition that he had, in response to a notification dated 8-8-1978, issued by the Commandant, 515 Army Base Workshop, applied for both the posts of SC I and FM II, that in the common test which was held for both the posts, he had obtained the highest marks and that therefore, he should have been selected for the higher post of FM II. More specifically, he wented a writ of mandamus directing the second respondent namely the Commandant, 515 Army Base Workshop, to fill up the post of FM II "in accordance with the proceedings of the Board of Officers held on 1-3-1979 for considering the case of the petitioner for appointment to the said post." When the matter was still pending in the High Court, counsel for the respondents Shri Nandeeshwar submitted to the court that "the petitioner has not been selected to the higher post by the Selection Committee and he has been selected only to the lower post which has been offered to him now." (Vide order dated 30-9-1980 recorded on the order sheet by

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the learned Judge at the time). The learned Judge further recorded on the same date that "Mr. Jois, learned counsel for the petitioner contends to the contrary and he submits that if the petitioner has not been selected to the higher post, he would withdraw the petition. To verify these controversial facts, Mr. Nandeeshwar is requested to produce the records." Thus, the controversy was narrowed down to ascertaining whether the Selection Committee had actually selected the applicant for the post of FM II. Thereafter the writ petition came to be transferred to this Tribunal and registered as application No. 243/86(£) and came to be heard by us on 5-9-1986. Since the controversy had by then been narrowed down to ascertaining the actual decision of the Selection Committee, we looked into the records maintained by the respondents and found as a matter of fact that the Selection Committee had placed the applicant in the list of persons selected for the post of SC I and not for the post In view of this, and consistent with the statement made by the counsel for the applicant in the High Court, we dismissed the application by our order dated 5-9-1986.

2. Thereafter, the applicant filed a review application R.A.No. 15/86 on 15-3-1987. He wanted us to review our order dated 5-9-1986 referred to above. The review application was also heard by us. Disposing of the same by our order dated 25-3-1987, we wrote as follows:

"Shri H.S.Jois, learned counsel for the applicant, pleads that we should once again verify whether the applicant had been placed on top of the combined list of selectees for both the posts or had only figured in the list of persons selected for the post of Senior Chargeman (Part I Cadre).

We have considered Shri Jois' contention carefully, and we find no merit in this. As we have already explained, we looked into the original records ourselves to escentain whether the applicant had been placed in the list of selectess



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for the post of Foreman (Part II Cadre) and we found that his name did not figure there. In the statement of objections filed in the original application. respondents had categorically denied that the applicant had been put on top of the list of candidates eslected for appointment as Foreman (Part II Cadre) and that he had only been put on top of the list of persons selected for the post of Senior Chargeman (Part I Cadre). We found this statement was correct with reference to the records scrutinised by us. None of the factors mentioned in Order 47 Rule of the Civil Procedure Code for undertaking a review are present in this case. We see no justification for accepting this review application. " .

Undaunted still, the applicant filed another application (No.862/87) before this Tribunal on the same subject. That application also came to be heard by us. In that application, a new case was sought to be set up as to why the applicant should have been selected for the post of FM II and not to the post of SC I. Shri Mohamed Fazluddin, who had been selected for the post of FM II in the same selection was impleaded as respondent-3 in this epplication. While in the earlier application (No.243/86(T)) the applicant had contended - as it ultimately turned out that the order offering him the post of SC I was not in accordance with the decision of the Selection Committee, in the new application No.862/87(F) he sought to challenge the decision of the Selection Committee itself. It was submitted that the Selection List prepared by the Selection Committee was not based on the actual performance-cumpreference of the candidate in the field in the test held for the purpose. The applicant had obtained the highest marks of all the candidates who appeared for selection, and he should, therefore, have been selected for the higher post of FM II and not Mohamed Fazluddin whose rank in the order of marks was fifth. Moreover Fazluddin had applied for the post of SC I only while the applicant had applied for both posts (FM II and SC I). In our order disposing of this application, we held that it was barred by

res judicate. Both the earlier application namely

application No. 243/85(T) and the fresh application namely application No.862/87(f) had raised the same issue namely the validity of the action of the respondents in selecting the applicant for the post of SC I and not to the post of FM II. The only difference was that in the new application, a different argument was sought to be urged from the one that was urged, in the first application. We, therefore, held that under section 11 of the Civil Procedure Code, the second application was barred by res judicata. We wrote in our order that the principle of res judicate which is applicable to all judicial proceedings including those before this Tribunal was intended to avoid repetitive litigation on the same subject between the same parties. We quoted in this connection the provisions of section 11 of the Civil Procedure Code which says that "no court shall try any suit or issue in which the matter directly and substantially in issue has been directly and substantially in issue in a former suit between the same parties". The direct and substantial matter in both the earlier and later applications was that the applicant had not been offered appointment as FM II.

Petitions Nos. 922-23 of 1988 before the Supreme Court.

He produced a copy of a tabular statement showing the marks obtained by various candidates who appeared in the selection test, submitted to the Selection Committee. This statement appeared at pages 53 and 54 of the common Special Leave Petitions filed by the applicant before the Court.

The Supreme Court by its order dated 21-3-1988, dismissed the Special Leave Petitions (where were two petitions — one directed against our order dated 25-3-1987, rejecting review application No.RA/86 and the other against our order dated 2-11-1987, disposing of application No.862/87).



But in doing so, the Hon'ble Judges also made the following observations -

"Learned counsel for the petitioner says ralying upon the two sheets which are produced at pages 53-54 of the record, that the petitioner had been selected for the past of Foreman Grade II and that he came across this document after the Tribunal disposed of his case. It is open to the petitioner to bring this fact before the Tribunal by way of a fresh feview petition."

It is as a sequel to this that the present review application has been made.

- 5. We have heard Shri K.J.Shetty, learned counsel for the applicant, and Shri M.S.Padmarajaiah, learned counsel for respondented and 2 at 2 great length.

  Respondent 3 has remained absent. We have perused all the records covering the impugned selection.
- We may immediately point out that in application No.862/87 also the applicant contended that he had secured the highest marks among all candidates who were subjected to a common test in 1978. In support of this claim, he had enclosed with the application an extract of the mark list of condidates who appeared in the test at page 32 of the application. The extract shows the marks obtained by the applicant i.e. 190 and by respondent No.3 Mchamed Fazluddin (150). The two sheets filed in the Supreme Court on pages 53 and 54 of the Special Leave Petition contains the full . mark list of all candidates who appeared in the test, while the enclosure to application No.852/87 to which we have made reference is an extract from this very list giving the marks obtained by the applicant and respondent 3 only and blanking out the rest. Since the dispute of the applicant is only regarding the selection of R-3 as FM II in preference to him, the sheets produced before the Supreme Court were in substance the same as those produced before us in application No. 862/87 which we dismissed on the ground of res judicata. That being so, it is not as if the applicant

has now produced documents in this review application which were not before us when we heard and disposed of application No.862/87. This fact does not appear to have been brought to the attention of the Supreme Court. On this ground itself, the review application deserves to be dismissed.

- 7. As we have indicated earlier in this application, the applicant wants us to review not only our order dated 2-11-1987 made in application No.862/87 but also our order dated 25-3-1987 passed in review application No.15/86. It is doubtful whether a review application can be entertained in respect of an order disposing of an earlier review application. But we leave the matter at that.
- Since the matter has already gone up to the 8. Supreme Court once, we also thought it fit to re-examine the question of the applicant's selection vis-a-vis respondent-3, namely Mohamed Fazluddin. It was explained to us on behalf of the respondents that in the impugned selection made in 1979, two posts of FM II were to be filled up, one by a Scheduled Caste candidate and the other by a candidate belonging to a general community. The post reserved for a Scheduled Caste candidate pertained to the Turner's trade while the other vacancy related to the Machinist's trade. Two posts of SC I were also to be filled up one by a Scheduled Caste candidate and the other by a general candidate both belonging to the Toolmaker's trade. The unreserved post of FM II had thus to be filled up by a candidate who belonged to the Machinist's trade. The applicant who was working as a Toolmaker could be considered only for a post in the trade of Toolmaker. Respondent-3 was a machinist and could be considered for the post of FM II belonging to that trade while the applicant could not be



how the applicant was selected as SC I and R-3 as FM II.

At this point, Shri Shetty submitted that the applicant was also a machinist as he had worked as a miller from 3-2-1968 to 2-5-1971 when he was promoted as Toolmaker.

The fact, however, remains that when the selection was made, the applicant was aToolmaker, while R-3 was a Machinist.

We cannot go into the further question whether the applicant was also competent to do the work of a Machinist and as such should have been considered for the post of FM II, particularly because the post of SC I offered to him was specifically earmarked for a Toolmaker. Thus on merits also, the selection of R-3 as FM II in preference to the applicant cannot be challenged.

- g. What the applicant is really challenging through this review Application is an appointment made in 1979.

  By the time we came to deal with this challenge in application No.243/86, it was already 7 years old and both the applicant and R-3 had made further progress in their career. It would have been pointless at that stage to set the clock back and upset the settled arrangements. Even so, after a fresh examination of the whole matter, we are unable to uphold the applicant's claim. Though in a review application, it was not expected of us to re-examine the whole matter afresh, we have done so in deference to the orders of the Supreme Court.
- and was reserved for order to be pronounced today. Accordingly the order was dictated and typed up to the end of the previous paragraph. However, Shri Shetty appeared before us in the court today and submitted that the applicant had filed a rejoinder in the Registry yesterday and that the said rejoinder may be taken into account while

pronouncing judgement. Out of deference to Shri Shetty, we have gone through the rejoindeb. The point made by the applicant in the rejoinder is that though he was a Toolmaker, he had sufficient experience and necessary qualifications as a machinist to be considered for the post of fM II in the machinist trade. He has drawn attention to his educational qualifications and his experience as a machinist and has also submitted that a turner(lathe), a grinder(grinding) as well as a machinist could become Toolmaker. The applicant's experience as miller between 3-2-1968 to 3-5-1971 qualified home as a machinist. We are not qualified to examine these submissions and to substitute our view for the view of the Selection Committee which consisted of technical persons who know one trade from another. The fact remains that when the impugned selection was made, the applicant was a Toolmaker. It is also clear that the posts advertised were carmarked for each trade. Toolmaker and Machinist being stated as separate trades in this connection. The post of FM II which was advertised was specifically described as a post in the machinist trade as opposed to one post of SC I which was stated to be in the machinist trade. Thus, when the toolmaker's trade and the machinist trade are separately stated and the applicant who was a Toolmaker at the time of selection, was selected to the post of SC I in the Toolmaker's trade and R-3 who was admittedly a Machinist was selected to the post of FM II earmarked for the machinist trade, we do not feel that we should question the decision of the Selection Committee, particularly while dealing with a review application.

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TRUE COPY

11. In view of the above, the review application is dismissed leaving the parties to bear their own costs.

DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

VICE CHAIRMAN 1989

Sd - • member(a) 311318)



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